

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 208 /92.

Between:

G.Satyanarayana. ✓

Date of Order: 10-3-92. ✓

and

1. The Sub-Divisional Officer, Telecommunications, Rajahmundry - 103.
2. The Sub-Divisional Officer, Telecommunications, Visakhapatnam-36  
██████████

.. Applicant ✓

For the Applicant: Mr.K.L.Narasimham, Advocate

For the Respondents: Mr. N.R.Devraj, Addl. CGSC.

CORAM:

THE HON'BLE MR. R.BALASUBRAMANIAN : MEMBER(ADMN)  
AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MEMBER(JUDL)

(Order of the Division Bench Dictated by Hon'ble Sri.R.Balasubramanian, Member(Admn))

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When this case was taken-up for admission hearing the learned counsel for the Respondents pointed out that the applicant had already made a representation on 11-1-92 to the Sub-Divisional Officer, Telecom, Rajahmundry, requesting to revoke the order of termination from January, 1992, and to take him back into service. On hearing both sides we feel that the Respondents should be given an opportunity to dispose-of the representation dt. 11-1-1992. Accordingly the Respondents are directed to dispose-of the representation of the applicant dt.11-1-92 within a period of four months from the date of receipt of this order. If the applicant continues to be aggrieved, he will be at liberty to approach this Tribunal afresh in accordance with law.

2. By way of interim measure, the Respondents are directed to continue to engage the applicant provided:-

(a) there is work;

(b) if his juniors are engaged

3. With the above directions and interim relief, the Original application is disposed-of at the admission stage itself. No order as to costs.

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Deputy Registrar (J)

To

1. The Sub-Divisional Officer, Telecommunications, Rajahmundry-103
2. The Sub-Divisional Officer, Telecommunications, Visakhapatnam  
Kakinada.
3. One copy to Mr.K.L.Narasimham, Advocate, 2-2-186/17/C/1,  
Bagh Amberpet, Hyd-13.
4. One copy to Mr. N.R.Devraj Addl. CGSC. CAT.Hyd.
5. One spare copy.

pvm

13/3/92 ✓

80  
13/3  
Vizagapatnam  
TYPED BY  
CHECKED BY

COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

V.C.

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:  
M(JUDL)

AND

THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

DATED: (0 -3 -1992) ✓

ORDER/JUDGMENT:

R.A/C.A/M.A.Nc.

O.A.Nc. 208/92

T.A.No.

(W.P.No. )

Admitted and interim directions  
issued. *CH*

Allowed

*16-3-92*  
Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/ Rejected

No order as to costs.

*363 p.*